



Government of Jammu and Kashmir
Civil Secretariat Home Department
Srinagar/Jammu.

NOTIFICATION
Srinagar, the 13th June, 2019

SRO: 403 Whereas, on 20-12-2018 during naka checking a Scooty bearing registration No. JK01AG-9188 which was on its way from Ganderbal towards Kangan was stopped and the rider who was identified as Zubair Shabir Bhat S/O Shabir Ahmad Bhat R/O Malpora Qazigund Kulgam attempted to flee from the spot was apprehended from whose possession a live Hand Grenade was recovered; and

2. Whereas, a case FIR No. 81 of 2018 U/S 7/25 I.A Act ,20 ULA(P) Act 207 M.V Act was registered at Police Station Kangan and investigation was taken up;and

3. Whereas, during the course of investigation, site plan of place of occurrence was prepared and placed on record. Arms ammunition Viz Hand Grenade and Scooty bearing registration No. JK01AG-9188 were seized as piece of evidence and seizure memo was prepared. Statement of witnesses acquainted with facts and circumstances of the case were recorded under relevant provisions of law. Besides statement of material witnesses were also recorded under Sec.164-A Cr.PC and placed on file. During further investigation ballistic opinion with respect to the seized Grenade was also obtained and placed on record. Investigation conducted revealed that accused is an active militant of banned organization HM and accordingly the allied documents viz categorization certificate and Copies of FIR's in which the accused is involved were also obtained and placed on file. Evidence collected during investigation has prima facie established commission of offences punishable u/s 7/25 A Act, 20 UAP Act 207 M.V Act against accused Zubair Shabir Bhat S/O Shabir Ahmad Bhat R/O Malpora Qazigund Kulgam and investigation concluded as proved against him. The accused person is presently under judicial custody in terms of orders of competent court of jurisdiction;and

4. Whereas, the Authority appointed by the State Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, has independently scrutinized the Case Diary file and all the other relevant documents relating to the case and has

come to a definite conclusion that this is a fit case for accord of prosecution sanction against the said accused person; and

5. Whereas, after perusing the Case Diary, the relevant documents and also taking into consideration the observations/views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government is of the view that there is sufficient material and evidence available against the accused person for his prosecution under the aforesaid provision of law.

6. Now, therefore, in exercise of powers conferred by sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government hereby accords sanction for launching prosecution against the accused person namely Zubair Shabir Bhat S/O Shabir Ahmad Bhat R/O Malpora Qazigund Kulgam for commission of offences punishable u/s 20 ULAP Act in case FIR No. 81/2018 of Police Station Kangan.

By order of Government of Jammu and Kashmir.

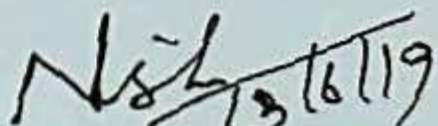
sd/-
Principal Secretary to the Government
Home Department

No. Home/Pros/74/2019

Dated: 13.06.2019

Copy to:-

1. Director General of Police, J&K, Jammu. This has reference to his letter No. Legal/Sanc-03/S/2019/1913-15 dated 23/05/2019. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
2. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs. (w.7.s.c.)
3. Private Secretary to Principal Secretary to the Government, Home Department.
4. Stock file.


Under Secretary to the Government
Home Department